

**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF SATYAMITRA STOCK CONSULTANTS PRIVATE LIMITED.**

|    |   |   |
|----|---|---|
| 1  | Name of Corporate Debtor  | Satyamitra Stock Consultants Private Limited  |
| 2  | Date of Incorporation Of Corporate Debtor   | 09 <sup>th</sup> February 2007  |
| 3  | Authority Under Which Corporate Debtor Is Incorporated / Registered   | Registrar of Companies, Jaipur, India under the Companies Act, 1956   |
| 4  | Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor   | U67120RJ2007PTC023815   |
| 5  | Address of the Registered Office and Principal Office (if any) of Corporate Debtor  | 6-A-10, Mahaveer Nagar Extension Kota, Rajasthan - 324005   |
| 6  | Insolvency commencement date in respect of Corporate Debtor   | 09.08.2019  |
| 7  | Estimated date of closure of insolvency resolution process  | 05.02.2020  |
| 8  | Name and registration number of the insolvency professional acting as interim resolution professional                               | Name-Vinod Tarachand Agrawal<br>Reg No- IBBI/IPA-001/IP-P00641/2017-18/11090                                  |
| 9  | Address and e-mail of the interim resolution professional, as registered with the Board   | Add -204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006<br>Email - ca.vinod@gmail.com   |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional   | Add -204, Wall Street-1, Near Gujarat College, Ellis bridge, Ahmedabad-380006<br>Email - cirp.ssepl@gmail.com |
| 11 | Last date for submission of claims  | 23.08.2019  |
| 12 | Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA  |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class                            | NA  |
| 14 | (a) at Relevant Forms and<br>(b) Details of authorized representatives are available:   | Weblink: www.ibbi.gov.in<br>Physical Address: As per Point 10   |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against M/s **Satyamitra Stock Consultants Private Limited** on **09<sup>th</sup> August 2019**.

The creditors of M/s **Satyamitra Stock Consultants Private Limited**, are hereby called upon to submit a proof of their claims on or before **23<sup>th</sup> August, 2019** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.10, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in FORM CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : 10<sup>th</sup> August 2019  
Place : Ahmedabad



Vinod Tarachand Agrawal  
(Interim Resolution Professional)